

C.C.A. No. 95/02 in
O.A. No. 1121/01

4-6-02

Hon. Mr. Justice R. A. K. Trivedi - VC
Hon. Mr. C. S. Chadha - AM

The grievance of the applicant in this contempt application is that in pursuance of the order dated 15/2/02 passed in O.A. No. 1121/01, the salary of the applicant has not been paid to the applicant, though the applicant demanded it by application dated 16.5.02 (Annexure-6). Only 18 days have passed since the making of the application.

In our opinion, this application is pre-mature and the opposite party has not been allowed reasonable time to make the payment.

The application is accordingly rejected at this stage with a liberty to the applicant to ~~make~~ ^{give an} reminder to make early payment of the salary at the earliest, in any case, within a reasonable time, along with a copy of this order.


AM


VC

